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**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.09.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.457/9/HDB/2019
NAME OF THE COMPANY	Bevcon Wayors Pvt Ltd
NAME OF THE PETITIONER(S)	Premier Transport Ltd
NAME OF THE RESPONDENT(S)	Bevcon Wayors Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
S. SRI RAM REDDY	Advocate	9849013574	S. Sri Ramu

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for operational creditor is present.

Withdrawal memo is filed.

Counsel reported that parties entered into settlement. Petition is not yet admitted.

Therefore permission can be granted to the operational creditor/petitioner to withdraw the petition under Rule 8 of I & B (AAA) Rules, 2016.

Counsel requested the Tribunal to grant leave to the operational creditor to file fresh petition in case corporate debtor commits default of any of the terms OF MOU.

MOU is enclosed to the memo. Therefore permission can be granted to the operational creditor to withdraw the petition.

Memo is recorded. Permission is granted. Petition is dismissed as withdraw with a liberty to the operational creditor to file fresh petition in case of default of any of the terms of MOU.


Member (T)

Pavani


Member (J)